



## CENTRAL ADMINISTRATIVE TRIBUNAL

### CHANDIGARH BENCH

#### (Through Video Conferencing)

Chandigarh, this the 3<sup>rd</sup> day of September, 2021

C.P. No. 060/20/2020

O.A. No. 060/1391/2018

#### **CORAM:**

##### **HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

##### **HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Brij Mohan, a/a 54 years, s/o Sh. Baldev Dutt Sharma, r/o 135-A, Opposite Ekta Park, Gurbax Nagar, Chabal Road, Amritsar, Punjab-143001.

#### **....Petitioner**

(By Advocate: Sh. Sukhandeep Singh)

#### **Versus**

1. Pravin Kumar Purwar, Chairman, Bharat Sanchar Nigam Limited, Harish Chandra Mathur Lane, Janpath, New Delhi-110001.

2. J.C. Menaria, Chief General Manager, Telephone, Bharat Sanchar Nigam Limited, Punjab Circle, Sanchar Sadan, Sector 34-A, Plot No. 2, Chandigarh-160022.

3. Pardeep Kumar, General Manager Telecom, Sanchar Bhawan, B-Block, Ranjit Avenue, Amritsar-143001.

4. Paramjit Singh, Account Officer (Claim), Office of General Manager Telecom, Sanchar Bhawan, B-Block, Ranjit Avenue, Amritsar-143001.

5. Parmod Kumar, AGM (Legal), office of General Manager Telecom, Sanchar Bhawan, B-Block, Ranjit Avenue, Amritsar-143001.

#### **... .Respondents**

(By Advocate: Sh. Rajesh Gupta)



**O R D E R(Oral)**

**PER: SURESH KUMAR MONGA, MEMBER (J):**

The Original Application No. 060/1391/2018 was disposed of by this Tribunal vide order dated 04.10.2019 and the matter was remitted back to respondents to reconsider the applicant's claim in the light of para 2.2.2 of the Policy dated 13.01.2006 and also an Office Memorandum dated 01.08.2013 issued by the Government of India. The respondents were granted a month's time to carry out the directions issued by this Tribunal.

2. Alleging wilful disobedience of the said order, the petitioner herein has filed the present Contempt Petition.
3. At the very outset, Sh. Rajesh Gupta, learned counsel for the respondents, while drawing our attention towards an order dated 24.06.2020 (Annexure R-1) issued by the respondents, stated that the petitioner's case has already been considered by the respondents while keeping in view para 2.2.2 of the Policy dated 13.01.2006 and also the Office Memorandum dated 01.08.2013 issued by the Government of India.
4. Issuance of the order dated 24.06.2020 has not been disputed by learned counsel for the petitioner.
5. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.
5. Rule of the court is discharged.
6. However, if the petitioner still remains dissatisfied with the order dated 24.06.2020, he shall be at liberty to file a fresh Original

Application laying down therein a challenge to said order, if so



**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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